

(b) No rent has yet been paid

(c) The land, two plots measuring 5 973 and 0 755 acres in the compound of the Travancore House, was occupied in 1943 along with the building

(d) A request for the release of this property was received from the Chief Secretary of the then State of Travancore-Cochin in November, 1953, to which a reply was sent in October, 1954 expressing the inability of the Government of India to release the land

SHRI PERATH NARAYANAN NAIR May I know, Sir, if it is a fact that the Government of India were paying to the Kerala Government a round rent for this building at the rate of Rs 90 per acre whereas the Kerala Government had to pay house tax to the New Delhi Municipal Committee at the rate of Rs 300/- per acre?

SHRI ANIL K CHANDA: It is a fact that we have offered a round rent of Rs 90/- per acre. It has been worked on the basis of 5 per cent of the cost of the land purchased by the then Government of Travancore for the Government of India. Five per cent of the price paid, Rs 1,800 an acre—that is the schedule—comes to Rs 90/- per acre.

SHRI PERATH NARAYANAN NAIR Is it a fact that this building was handed over to the Government of India for the duration of the war and on the specific condition that any temporary residential hutments built there would be purely temporary and the plot would be returned to the Kerala Government after the end of the war?

SHRI ANIL K CHANDA: The land was made over to the Government of India during the war and the Government of India constructed certain temporary hutments. The main building along with most of the ground was handed over the then Government of Travancore on the cessation of the war.

So far as these temporary hutments are concerned, we have not thought it proper to pull them down because of the scarcity of accommodation in Delhi. I may add that some of the hutments built on the plot of land, 0 755 acres, have been leased out to the Russian Embassy; the others are being used for residential purposes.

SHRI PERATH NARAYANAN NAIR: Is it a fact that the Government of India are realising rent for these temporary hutments even now?

SHRI ANIL K CHANDA: Naturally, when there are structures, rent will be collected.

SHRI PERATH NARAYANAN NAIR: Would the Government consider the desirability of returning to the Kerala Government at least that portion of the plot which is still vacant.

SHRI ANIL K CHANDA: I do not, Sir, if any land is vacant. There are structures according to my information.

#### ROCK SALT FOUND IN MANDI

\*286 SHRI M P BHARGAVA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any rock salt has recently been found in the Darang Mines in the District of Mandi,

(b) if so, what quantity of salt those mines are expected to yield; and

(c) whether the quality tests have been performed on the salt found there?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH) (a) No, Sir.

(b) and (c) Do not arise.

#### ESTABLISHMENT OF A CENTRAL FILM INSTITUTE

\*287 SHRI AMOLAKH CHAND: Will the Minister of INFORMATION AND BROADCASTING be pleased to state whe-

ther Government have taken any decision to establish a Central Film Institute and, if so, what are the main features of the scheme and what will be the annual estimated expenditure thereon?

THE PARLIAMENTARY SECRETARY TO THE MINISTER OF INFORMATION AND BROADCASTING (SHRI G RAJAGOPALAN). A decision has been taken to establish a film institute to impart training in the technique of making films. The courses to be started, the equipment required and other details are being studied by an Officer on Special Duty. The estimated annual expenditure is six lakhs.

SHRI AMOLAKH CHAND: May I know, Sir, when the institute is likely to be established and whether non-officials would also be associated with it?

SHRI G RAJAGOPALAN: It was already told in the debate on the Cinematograph Bill that we would be establishing it very soon and within a short time, but the details are being worked out by an Officer on Special Duty who has already been appointed.

SHRI AMOLAKH CHAND: May I point out to the hon Minister that time, according to the Ministry of Information & Broadcasting, as we know from so many other statements, has no meaning?

SHRI G RAJAGOPALAN: No, Sir. It depends on the subject which we are dealing with. Time varies with various subjects which we deal with.

SHRI AMOLAKH CHAND: May I know, Sir, whether this institute will be according to the recommendations of the Film Enquiry Committee or some other improvements will be made in it?

DR B V KESKAR: It is not always possible to follow rigidly the recommendations of the Film Enquiry Committee. But, as I had explained in the

debate on the Bill, only the technical part of the institute would be established first; the other half we will take up later.

SHRIMATI T NALLAMUTHU RAMAMURTI: May I know, Sir, where this is going to be established?

SHRI G RAJAGOPALAN: Bombay.

SHRI V. PRASAD RAO: May I know Sir, whether even during the preparation of the project report itself, experienced industrialists will be consulted and their advice taken?

DR. B. V KESKAR: This is not meant for training for the industry. It is meant for training the technicians of the cinema and it is not necessary to have experienced industrialists, but experienced technicians will be associated with the work.

\*288 [The questioner (Shri Maheshwar Naik) was absent. For answer, vide col. 1658 infra.]

#### EMPLOYMENT IN STEEL PLANTS

\*289 SHRI HARIHAR PATEL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the recommendations of the Employment Exchanges in matters of employment at Rourkela, Bhilai and Durgapur Steel Plants are being sought for and heeded to by the respective steel plant authorities; and

(b) if the reply to part (a) above be in the negative, what steps are being taken or proposed to be taken to implement such recommendations?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) Yes.

(b) Does not arise.

SHRI HARIHAR PATEL: May I know, Sir, what percentage of the recommendations of the Employment Officer at Rourkela have been made effective?